

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21062 of 2016

(Arising out of Order-in-Original No.TVM-EXCUS-000-02-16-17
dated 11.04.2016 passed by the Commissioner of Central Excise,
Customs and Service Tax, Thiruvananthapuram.)

**Asianet Satellite Communications
Limited**

2A, 2nd Floor, Leela Infopark Technopark
Kazhakuttom
Thiruvananthapuram – 695 581.

Appellant(s)

VERSUS

**The Commissioner of Central Excise,
Customs and Service Tax**

ICE Bhavan, Press Club Road,
Thiruvananthapuram – 695 001.

Respondent(s)

APPEARANCE:

Shri Aryan, Advocate for the Appellant.

Shri Manish Akhouri, Asst. Com. (AR) for the Respondent.

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

FINAL ORDER NO. 21344 / 2025

DATE OF HEARING: 28.08.2025

DATE OF DECISION: 28.08.2025

PER: R. BHAGYA DEVI

The learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated

Committee, which has also been produced on record. In view of the discharge certificate, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in Open Court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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